

e-FIR NO. 000050/2020
PS New Ashok Nagar
State Vs. Pankaj Kumar
U/s 379/411 IPC

04.01.2021

Through physical Conferencing.
A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

Ld counsel for the applicant/accused.

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO perused.

It is submitted by ld. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 23.11.2020. It is submitted by ld. Counsel for the applicant/accused that recovery has already been effected from the accused and no fruitful purpose would be served by keeping the accused/applicant in J/C. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply. I have heard the submissions and perused the record. The accused is shown to be in custody since 23.11.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby

granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. counsel.

Order be uploaded on the server.

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2021.01.04
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(PANKAJ ARORA)
ACMM (EAST)/KKD/04.01.2021

e-FIR NO. 000467/2020
PS New Ashok Nagar
State Vs. Pankaj Kumar
U/s 379/411/34 IPC

04.01.2021

Through physical Conferencing.

A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

Ld counsel for the applicant/accused.

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO perused.

It is submitted by ld. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 23.11.2020. It is submitted by ld. Counsel for the applicant/accused that recovery has already been effected from the accused and no fruitful purpose would be served by keeping the accused/applicant in J/C. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply. I have heard the submissions and perused the record. The accused is shown to be in custody since 23.11.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby

granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. counsel.

Order be uploaded on the server.

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2021.01.04
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(PANKAJ ARORA)
ACMM (EAST)/KKD/04.01.2021

e-FIR NO. 000470/2020
PS New Ashok Nagar
State Vs. Pankaj Kumar
U/s 379/411/34 IPC

04.01.2021

Through physical Conferencing.

A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

Ld counsel for the applicant/accused.

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO perused.

It is submitted by ld. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 23.11.2020. It is submitted by ld. Counsel for the applicant/accused that recovery has already been effected from the accused and no fruitful purpose would be served by keeping the accused/applicant in J/C. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply. I have heard the submissions and perused the record. The accused is shown to be in custody since 23.11.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby

granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. counsel.

Order be uploaded on the server.

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(PANKAJ ARORA)
ACMM (EAST)/KKD/04.01.2021

e-FIR NO. 000506/2020
PS New Ashok Nagar
State Vs. Pankaj Kumar
U/s 379/411/34 IPC

04.01.2021

Through physical Conferencing.

A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

Ld counsel for the applicant/accused.

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO perused.

It is submitted by ld. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 21.11.2020. It is submitted by ld. Counsel for the applicant/accused that recovery has already been effected from the accused and no fruitful purpose would be served by keeping the accused/applicant in J/C. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply. I have heard the submissions and perused the record. The accused is shown to be in custody since 21.11.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby

granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. counsel.

Order be uploaded on the server.

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(PANKAJ ARORA)
ACMM (EAST)/KKD/04.01.2021

**e-FIR NO. 000659/2020
PS New Ashok Nagar
State Vs. Mohd. Shahid**

04.01.2021

Through physical Conferencing.

**Application for calling status report moved on behalf of
the applicant/accused.**

Present: Ld. APP for the State.

Sh. Yogesh Kumar, ld counsel for the
applicant/accused.

Status report filed. Copy supplied.

Application stands disposed of.

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2021.01.04
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**(PANKAJ ARORA)
ACMM (EAST)/KKD/04.01.2021**

e-FIR NO. 000475/2020
PS New Ashok Nagar
State Vs. Pankaj Kumar
U/s 379/411/34 IPC

04.01.2021

Through physical Conferencing.
A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

Ld counsel for the applicant/accused.

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO perused.

It is submitted by ld. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 21.11.2020. It is submitted by ld. Counsel for the applicant/accused that recovery has already been effected from the accused and no fruitful purpose would be served by keeping the accused/applicant in J/C. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply. I have heard the submissions and perused the record. The accused is shown to be in custody since 21.11.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby

granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. counsel.

Order be uploaded on the server.

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(PANKAJ ARORA)
ACMM (EAST)/KKD/04.01.2021